THE HIGH COURT OF MEGHALAYA: AT SHILLONG

ORDER

Dated, 6th June, 2025

No. HCM II/43/2025/Estt/7: In terms of judgment dated 15.04.2025 passed by the Hon'ble Supreme Court of India in the matter of Criminal Appeal No.1927/2025 [Arising out of SLP (Crl.) No.4658/2025] titled "Pinki Vs. State of Uttar Pradesh and Anr.", and in compliance thereof, all Courts under the jurisdiction of this High Court having pending trials relating to child trafficking are hereby directed to complete the trials within a period of six months and if need be, the trials may be conducted on day-to-day basis.

Further, there should not be any laxity on part of any Court and in cases of new institution, the trial shall be conducted and concluded expeditiously.

A copy of the said judgement and consolidated statement as per information received from the District Judiciary are enclosed herewith for favour of your kind perusal and necessary action.

By Order etc.,

REGISTRAR GENERAL

Memo. No. HCM II/43/2025/Estt/7-A

Dated, 6th June,2025

Copy to :-

- 1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya for kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya for kind information of His Lordship.
- 3. All District & Sessions Judges, Meghalaya, along with a request to also circulate a copy of this Order to all the Judicial Officers under your jurisdiction for strict compliance.
- 4 The System Analyst, High Court of Meghalaya to upload the same in the official website of the High Court of Meghalaya.
- 5. Office file.

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REGISTRAR GENERAL